

>ITEM NO.10

COURT NO.14 SECTION IIC
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) Diary No(s).
35958/2015

(Arising out of impugned final judgment and order dated 16/07/2015
in CRLA No. 28/2000 passed by the High Court Of Delhi At New Delhi)
CHETAN Petitioner(s)

VERSUS

THE STATE (NCT OF DELHI) Respondent(s)
(office report on default)

Date : 28/02/2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.M. KHANWILKAR
[IN CHAMBERS]

For Petitioner(s) Ms. Smriti Y., Adv.

Mr. Piyush Rayal, Adv.

Mr. Ghan Shyam Vasisht, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Four weeks' time, as a last opportunity, is granted to learned
counsel for the petitioner to cure the defects pointed out by the
Registry, failing which the Special Leave Petition shall stand
dismissed for non-prosecution without further reference to the
Court.

(SONALI SAUND)
SR.P.A.

(SAROJ KUMARI GAUR)
CO URT MASTER